

**CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench, New Delhi**

**CP No.575/2015
in
OA No.4365/2013**

New Delhi this the 30th day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. V.N.Gaur, Member (A)**

Sharad Sharma -Petitioner

(By Advocate: Shri Basab Sengupta)

VERSUS

Shri R.Khanna
Secretary, R& A.W.
Cabinet Secretariat
CGO Complex
Paryavaran Bhawan
BZ Wingh, 10th Floor
New Delhi.

-Respondent

(By Advocate: Shri Satish Kumar)

O R D E R (Oral)

Mr. V. Ajay Kumar, Member (J):

When this matter is taken up, learned counsel for the respondents while producing cheque issued in favour of the applicant submits that the amount mentioned in the cheque pertaining to the interest part and the other amounts have already been paid and, accordingly, they have fully complied with the orders of this Tribunal and prays for dismissal of the CP. The cheques issued in the name of the applicant have been handed over to Shri Basab Sengupta, who is appearing on behalf of Shri A.K.Ojha today.

2. In the circumstances and in view of the compliance of the orders, the CP is closed and notices are discharged. No costs.

**(V.N.Gaur)
Member (A)**

**(V. Ajay Kumar)
Member (J)**

